

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 344 of 2016

Dated: 4th May, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

NLC India Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Manu Seshadri
Mr. Ishan Bisht for R.1

Mr. S. Vallinayagam for R.2

ORDER

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 02.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 19.06.2017 after serving copy on the other side.

List the matter on **10.08.2017**.

(I. J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson